

**PERSONAL EXPLANATION BY  
SHRIRAM JETHMALANI  
REGARDING CERTAIN  
ALLEGATIONS MADE BY SOME  
MEMBERS AGAINST HIM IN THE  
HOUSE ON 1-8-1991**

THE VICE-CHAIRMAN (SHRI M. A. BABY): Shri Ram Jethmalani.

SHRI RAM JETHMALANI (Karnataka): Mr. Vice-Chairman, Sir, I am grateful to you for giving me an opportunity to make this statement. Yesterday, the House in my absence witnessed one of its usual bouts of turbulence to which I have got used and normally I do not react. But, to this one, I must react because some statements were made which tected my character and are a reflection upon my professional conduct, not only mine, but also of some Juniors associated with me in the profession. Sir, these statements which were made yesterday are false, misleading, irresponsible and malicious. They were first planted in a newspaper, a Bombay daily, and were yesterday picked up in this House. Sir, as soon as I read the news item, I addressed a letter to the Editor of the concerned newspaper. It happened to be the *Nav Bharat Times*. I wrote to the Editor and this should clear up the factual state of affairs.

"To  
The Editor,  
The Nav Bharat Times.

Sir, -

This has reference -to the news items on page six of the newspaper of August 1 under the caption: Jethmalani said

I regret to say that the news is delibera tely contrived and fabricated. What the object of fabrication is I cannot say. The least that I can say is that your correspondent who filed the story is indulging in sensationalism and is trying to misguide your readers. I wish to make it clear that there is not the slightest iota of truth in the news item. Neither any member of the LTTE, nor any other per-son even remotely connected with them has met me in connection with the Rajiv

Gandhi murder case. The question of my having accepted the engagement does not arise. No meeting has taken place either in Delhi or in Bombay. Not even a scrap of paper has been handed over to me, nor a single rupee paid or promise. No journalist has interviewed me and asked me anything about this matter and the views said to have been expressed by me are downright lies. I am not aware of any discussion within my party. No member of my party has asked, me anything about this matter. This applies also to my juniors. I do not know of any lawyers by the name of Nand Kumar. Maybe, if I see his face I may identify him. But no lawyer has seen me in connection with this matter."

Sir, on the 30th of July, i.e., two days ago, some boys calling themselves mem bers of the Congress Youth Wing held a demonstration outside my House.

The police took preventive action. They had come to burn my effigy. I do not know whether they did it. At my request, the police officers brought the representatives of the small group to my residence. I told them that they had been wrongly informed and that some people were trying to make a fool of them. The boys were very happy and left satisfied. The police officers heard the entire conversation.

Sir, not only they left, but they also touched my feet by way of seeking forgiveness. I do not expect this conduct from some Members of this House. (*Interruptions*). . . who made the allegations yesterday. I leave them to the judgement of the people of this country, their voters, and, in the ultimate analysis, to the judgement of God.

Sir, I am not given to boasting about myself. But no one can contradict me if I claim that if I concentrate on making money in my profession, I can earn about a lakh a day. . . (*Interruptions*). . . But I have withdrawn from the profession and ninety-five per cent of my work is free work and I do it for my own spiritual satisfaction and in furtherance of my only political objective—

to bring peace... (Interruptions) and purity in the country... (Interruptions) Two crores. . . (Interruptions) Two crore or ten crores of action. I do not speak for Mr. Rajiv or Mr. Ratnakar Pandey (Interruptions)...

Sir, yesterday, ... (Interruptions)...

SHRI V. NARAYANASAMY (Pondicherry): Sir, he should confine himself to this personal explanation. . . (Interruptions)...

डा० रत्नाकर पांडेय (उत्तर प्रदेश) :  
कुवेर के लड़के हैं क्या आप ? ... (अवधान)  
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THE VICE-CHAIRMAN (SHRI M. A. BABY): Please sit down. . . (Interruptions) .. . Pandeyji, please sit down... (Interruptions) .. . Whatever he is saying without the permission of the Chair will not go on record. . . (Interruptions) .. .

DR. RATNAKAR PANDEY:

THE VICE-CHAIRMAN (SHRI M. A. BABY): Mr. Jethmalani, please conclude now. (Interruptions).

DR. RATNAKAR PANDEY:

THE VICE-CHAIRMAN (SHRI M. A. BABY): All of you, please sit down ... (Interruptions) .. . Nothing is going on record. Please sit down. . . (Interruptions).

SHRI V. NARAYANASAMY:

कुमारी लईला खातून (उत्तर प्रदेश):\*

श्रीभती शरदा बहिन (उत्तर प्रदेश) :\*

DR. JINENDRA KUMAR JAIN  
(Madhya Pradesh):

SHRI JAGDISH PRASAD MATHUR  
(Uttar Pradesh)

DR. RATNAKAR PANDEY:

THE VICE-CHAIRMAN (SHRI M. A. BABY.) Please sit down (Interrup-

\*Not recorded. \*Expunged as ordered by the Chair.

tions) ... Please sit down. . . (Interruptions) ...

डा० रत्नाकर पांडेय : \*

THE VICE-CHAIRMAN (SHRI M. A. BABY): Nothing is going on record. Please sit down. . . (Interruptions) ...

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): Sir, on a point of order. . . (Interruptions) .. . Sir, I am on a point of order. . . (Interruptions) .. . Sir, I want to raise a point of order. . . (Interruptions) .. . Sir, when I listened to the honourable Member's Statement, I found that he used the word 'lies'. This word is not used here in Parliament because it is unparliamentary . . . (Interruptions) ...

DR. BAPU KALDATE (Maharashtra): You can call somebody as a CIA agent and that is parliamentary? That can be allowed? .. (Interruptions)...

SHRI M. M. JACOB: This word should be expunged from the records because it is unparliamentary. I am not questioning his right to use it. (Interruptions) ...

THE VICE-CHAIRMAN (SHRI M. A. BABY): A point of order- has been raised by Mr. Jacob that the word "lie" has been used This does not refer to any Member of the House. The honourable Member has referred only to a news item and, therefore, there is nothing wrong in that. Now, Mr. Jethmalani, you please conclude. . . (Interruptions) ...

SHRI RAM JETHMALANI: Sir, the word "anti-national" was used yesterday and is being repeated today. The word 'anti-national' bears different meanings, one in my dictionary and the other in the Rajiv-Pandey dictionary. To me, anti-national are those who brought the LTTE to India, trained it, financed it, armed it and then for self-glory betrayed it. Anti-national are those. . . (Interruptions)

डा० रत्नाकर पांडेय :

उपसभाध्यक्ष (श्री एम्.ए. बेबी) :  
पाण्डेय जी, आप बैठिये, प्लीज ।

SHRI S. S. AHLUWALIA (Bihar):\*  
(Interruptions)

THE VICE-CHAIRMAN (SHRI M. A. BABY): Please sit down.

SHRI S. S. AHLUWALIA: We will not allow him to speak, (Interruptions)

SHRI V. NARAYANASAMY: Sir, I am on a point of order. (Interruptions)

THE VICE-CHAIRMAN (SHRI M. A. BABY): I have identified Mr. Narayanasamy on a point of order.

SHRI RAM JETHMALANI: You want me to sit down, Sir?

THE VICE-CHAIRMAN (SHRI M. A. BABY): You please sit down. I have identified Mr. Narayanasamy to raise a point of order.

SHRI V. NARAYANASAMY: Sir, Shri Jethmalani was permitted by the Chair to give personal explanation relating to the statement made by some hon. Members yesterday in this House. (Interruptions)

THE VICE-CHAIRMAN (SHRI M. A. BABY): The Chair will dispose of the point of order. You please cooperate.

SHRI V. NARAYANASAMY: But today in his personal explanation he is going out of bounds. He is going. .. (Interruptions) Kindly hear me. Why are you agitated? He has to give explanation relating to the subject matter. But when he was speaking, in the last sentence that

\*Expunged as ordered by the Chair.

he has used, he has gone beyond his limits and he has been trying to accuse somebody. (Interruptions) Kindly hear me.

THE VICE-CHAIRMAN (SHRI M. A. BABY): I have understood your point.

SHRI V. NARAYANASAMY: Therefore, he should confine himself to personal explanation. And he has already made it. He cannot be allowed to speak further on this issue. (Interruptions) It is not relevant to the issue.

(Interruptions)

डा० रत्नाकर पांडेय :\*\*\*

... (व्यवधान)

उपसभाध्यक्ष (श्री एम्.ए. बेबी) :  
पाण्डेय जी, आप बैठिये । श्री न. रायणासामी  
आप बैठिये । सत्था बहिन जी, आप  
बैठिये ।

Shri Narayanasamy has raised a point of order. Actually, the word used yesterday 'anti-national' has been expunged from the records. Therefore...

(Interruptions)

DR. RATNAKAR PANDEY: Is it in the record?

THE VICE-CHAIRMAN (SHRI M. A. BABY): Therefore, I request Jethmalaniji not to. .. (Interruptions) I have ascertained from the Secretariat and that particular word is not there on record. Therefore, I request Jethmalaniji not to

SHRI RAM JETHMALANI: Kindly hear me for a second.

THE VICE-CHAIRMAN (SHRI M. A. BABY): Please let me dispose of the point of order. (Interruptions)

DR. RATNAKAR PANDEY

THE VICE-CHAIRMAN (SHRI M. A. BABY): Please sit down. Therefore, for conducting the proceedings of the

House smoothly, it would be better if Jethmalaniji restricts himself to the personal explanation and concludes his expatriation with one or two sentences. (Interruptions)

श्री सुरेश पंचोरी (मध्य प्रदेश) :  
... (व्यवधान) राजीव गांधी की डिक्शनरी का बोला है ... (व्यवधान) जिसका दूसरी तरफ इशारा राजीव गांधी की तरफ है ... (व्यवधान)

THE VICE-CHAIRMAN (SHRI M. A. BABY): Please sit down.

SHRI S. S. AHLUWALIA: Sir, you should expunge the irrelevant portion from the record. (Interruptions)

SOME HON. MEMBERS: We won't allow him. (Interruptions)

THE VICE-CHAIRMAN (SHRI M. A. BABY): Please sit down. (Interruptions) Whatever is spoken in the House without the permission of the Chair will not go on record. This I would like to make very clear. Only what you are speaking with the permission of the Chair will go on record. The conduct of the business of the House should be with dignity. I would request all the Members to cooperate. (Interruptions) Now the ruling has been given on the point of order raised by Mr. Narayanasamy. (Interruptions) I would request Jethmalaniji to conclude. (Interruptions)

SHRI V. NARAYANASAMY:\*

DR. RATNAKAR PANDEY:\*

SHRI S. S. AHLUWALIA:\*

THE VICE-CHAIRMAN (SHRI M. A. BABY): This will not go on record. (Interruptions)

Please go back to your seats. (Interruptions)

Please go back to your seats. (Interruption)  
Please sit down. (Interruptions)

\*Expunged as ordered by the Chair. \*Not recorded.

Pandey ... (Interruptions) Please go back to your seats, (Interruptions) You please go back to your seats. (Interruptions) You please go back to your respective seats. (Interruptions)

DR. RATNAKAR PANDEY:\*(Interruptions)

THE VICE-CHAIRMAN (SHRI M. A. BABY): Please go back to your seats. (Interruptions) You please go back to your seat. (Interruptions). Kindly go back to your seats. (Interruptions) I will look in order. (Interruptions) Pandeyji, kindly go back to your seat. (Interruptions).

DR. RATNAKAR PANDEY:\*

THE VICE-CHAIRMAN (SHRI M. A. BABY): Some Members feel that something objectionable has been spoken. It will be gone through. The records will be looked into. If there is anything objectionable that will be removed. (Interruptions) Now Jethmalaniji, you please conclude within one sentence. (Interruptions).

SHRI RAM JETHMALANI: Because of this disturbance you cannot curtail... (Interruptions).

THE VICE-CHAIRMAN (SHRI M. A. BABY): You have already spoken. Now you kindly wind up. (Interruptions)

SHRI RAM JETHMALANI: I have submitted my statement. (Interruptions)

DR. RATNAKAR PANDEY:

SHRI S. S. AHLUWALIA:

SHRIMATI SATYA BAHIN

THE VICE-CHAIRMAN (SHRI M. A. BABY): Please sit down. (Interruptions)

SHRI RAM JETHMALANI: Sir, I shall not plead guilty to any charge of being anti-national for the simple reason

[Shri Ram Jethmalani]

that I have not (a) done anything dishonourable, (b) I have not taken kickbacks on arms deal  
(Interruptions)

SHRI M. M. JACOB: The right given by the hon. Chair cannot be misused ... (Interruptions).

SHRI RAM JETHMALANI: Lastly, Sir,..... (Interruptions).

डा० रत्नाकर पांडेय :\*\*\* (व्यवधान)  
आप आदेश देंगे तभी यह बोलना बंद करेंगे। (व्यवधान)

THE VICE-CHAIRMAN (SHRI M. A. BABY): Order, Please... (Interruptions). Now the matter is over. Please sit down.

श्री ओहम्बव उर्फ मोम अफजल (उत्तर प्रदेश) : यह हाउस है मठली बाजार नहीं है। (व्यवधान)

मौलाना अब्दुल्ला खान आजमी (उत्तर प्रदेश) : हम इसको अपर हाउस है और ये इस तरह से सलूक कर रहे हैं। (व्यवधान) इस तरह से आप किसी के ऊपर इल्जाम नहीं लगा सकते। जुर्म साबित कीजिए। (व्यवधान) इस हाउस की गरिमा को बनाए रखना चाहिए। (व्यवधान) अगर इस हाउस की गरिमा को इस हाउस की इज्जत को बर्बाद किया जायेगा तो इसका क्या मतलब रहे जायेगा। (व्यवधान)

उपसभाध्यक्ष (श्री एम०ए० बेबी) :  
आप अपना बँठ जाइये। (व्यवधान)

मौलाना अब्दुल्ला खान आजमी : इस तरह की हरकतों से हमारा सिर शर्म से झुक जाना चाहिए। (व्यवधान) जिस तरह की जवान बोलों का रत्नो है वह नहीं बोलो जानों चाहिए। हिन्दुस्तान तहजीब को किस तरह से दुनिया की सभा पटल पर रखेंगे, इस तरह की जवान बोल कर? (व्यवधान) हम कैसे इन पर इल्जाम लगा रहे हैं?

Expunged as ordered by the Chair.

पहले इनका जुर्म साबित कीजिए।  
(व्यवधान) आप इस हाउस की गरिमा को बचाइये। (व्यवधान)

SHRI M. M. JACOB; I request the Chair to expunge the unparliamentary words if they have gone on record.

THE VICE-CHAIRMAN (SHRI M. A. BABY): If any such thing is appealing, that will be removed.. (Interruptions). Now, please sit down. Ram Awadheshji, please sit down.

श्री राम अवधेश सिंह (बिहार) :  
इस तरह से लगातार यह बोलते रहेंगे तो कैसे हाउस चलेगा। (व्यवधान) इन से आप माफी मंगवाइये। (व्यवधान) इनको इस तरह से नहीं बोलना चाहिए।

उपसभाध्यक्ष (श्री एम०ए० बेबी) :  
राम अवधेश जी आप बँठ जाइये। (व्यवधान)

श्री राम अवधेश सिंह : एक मेम्बर लगातार इस तरह के शब्दों का प्रयोग कर रहे हैं ... (व्यवधान)

उपसभाध्यक्ष (श्री एम०ए० बेबी) :  
राम अवधेश सिंह जी, आप बँठिए। (व्यवधान)

SHRI RAM JETHMALANI: I will take one minute more. I protest against the moral cowardice of those who misuse the immunity of this House and make this kind of statements. I challaa-ge them to repeat these statements outside and face the consequences... (Interruptions) Let them come out and let us see how they make these statements outside.

DR. JINENDRA KUMAR JAIN: I want to raise a point of order.

THE VICE-CHAIRMAN (SHRI M. A. BABY): No point of order. Is it relating to what Shri Ram Jethmalani spoke?

DR. JINENDRA KUMAR JAIN:  
No...

THE VICE-CHAIRMAN (SHRI M. A. BABY): The matter is closed. Now, Shri Shantaram Potdukhe to lay Paper on the Table of the House.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): I am sorry, I was in the other House.

PAPERS LAID ON THE TABLE—Contd.

**I. Report and Accounts (1990-91) of the State Bank of India and related papers.**

**II. Reports and Accounts (1990-91) of the various Banks under State Bank of India and related papers.**

**III. Report (year ended the 31-3-1990) of the Comptroller and Auditor General of India [No. 3 of 1991—Union Government (Delhi Administration.)].**

**IV. Notifications under Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.**

**V. Notification of the Deptt. of Economic Affairs under the Coinage Act, 1906.**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): Sir. I lay on the Table—

I. A English and Hindi) of the Annual Report on the working activities of the State Bank of India for the year 1990-91, together with the Accounts and the Auditors' Report thereon, under sub-section (4) of section 40 of the State Bank of India Act, 1955. [Placed in Lib. See No. LT—250/91.]

II. A copy each (in English and Hindi) of the Annual Reports on the working and activities of the following Banks for the year 1990-91, together with the Accounts and the Auditors' Report thereon. under

sub-section (3) of section 43 of the State Bank of India (Subsidiary Banks) Act, 1959:—

(i) State Bank of Bikaner and **Jai**" pur

(ii) State Bank of Hyderabad

(iii) State Bank of Indore (iv)

State Bank of Patiala

(v) State Bank of Saurashtra

(vi) State Bank of Mysore

(vii) State Bank of Travancore

[Placed in Lib. See No. LT—250/91.]

III. A copy (in English and Hindi) of the Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1990 [No. 3 of 1991— Union Government (Delhi Administration)], under clause (1) of article 151 of the Constitution. [Placed in Lib. See No. LT—251/91.]

TV. A copy each (in English and Hindi) of the following Notifications under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970: —

(i) UCO Bank Notification No. PER/TP/PCR/104/91, dated the 30th March, 1991, publishing the UCO Bank (Officers') Service (Amendment) Regulations, 1991. [Placed in Lib. See No. LT—327/91 ]

(ii) Allahabad Bank Notification No. Legal/2/90, dated the 28th July, 1990, publishing the Allahabad Bank (Officers') Service (Amendment) Regulations, 1990. [Placed in Lib. See No. LT—325/91.1

(iii) Syndicate Bank Notification G.S.R. No. 199/S/0090/PD: IRD(O), dated the 20th April, 1991, publishing the Syndicate Bank (Officers') Service (**Amend.**